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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ TEST.CAS. 12/2019

SH. ANIL KUMAR WADHWA Petitioner

Through: Petitioner in person.

versus

STATE & ORS. Respondents

Through:

CORAM:

HON'BLE MS. JUSTICE NEENA BANSAL KRISHNA

ORDER

% **03.05.2024**

I.A. 9967/2024 (under Section 151 CPC filed on behalf of the petitioner for Exemption from filing Administrative Bond and Surety, as applicant is the sole beneficiary of the Will)

1. The application under Section 151 CPC has been filed on behalf of the petitioner seeking exemption from filing Administrative Bond and surety since the applicant is the sole beneficiary of the Will.
2. It is submitted that all the respondents have withdrawn their objections and have not eventually contested the Petition. He being the sole beneficiary, therefore, he is exempted from filing the Administration Bond and surety bond.
3. **Submissions heard and record perused.**
4. The matter has been finally adjudicated *vide* Order dated 07.02.2024 on the basis of the settlement between the parties. In the light of the above, the petitioner is exempted from submitting the Administration Bond and the surety.



5. The application stands disposed of.

MAY 3, 2024/RS

NEENA BANSAL KRISHNA, J